



BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN
ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 46 OF 2025 (WZ)

Dikshay Dattu Phadte & Anr ...Appellants

Versus

GCZMA & Ors ...Respondents

AFFIDAVIT-IN-REPLY ON BEHALF OF GCZMA I.E.,
RESPONDENT NO 1.

I, Shri Octavio A. Rodrigues, major of age, holding the post of Captain of Ports, Government of Goa, i.e., Respondent No 3 herein, having office at 4th Floor Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:-

1. I say that I am holding the post of Captain. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.

2. At the very outset, Respondent No 3 (“**Answering Respondent**”) denies all the averments, allegations and



contentions raised by the Appellant *in toto*, save and what are matter(s) of record. Nothing stated in the present application shall be deemed to be admitted by the Answering Respondent unless specifically admitted hereinafter. I say that I am filing the present Affidavit-in-Reply for the purpose bringing certain facts on record before this Hon'ble Tribunal. Nothing may be deemed to have been admitted for want of *traverse seriatim*.

3. I say that the present application has been instituted by the applicant seeking a declaration and consequential direction to the effect that the nine jetties (Respondent Nos. 8 to 16) established along the Mandovi River between Britona and Ecoxim have been constructed in contravention of the provisions of the Coastal Regulation Zone (CRZ) Notification, 2011, and are therefore liable to be removed and demolished in accordance with law.

4. The Captain of Ports Department grants permission for the installation of jetties or floating pontoon jetties in accordance with Rule 54-A of the Goa Port Rules, 1983. Such permissions are



expressly limited to temporary jetties, which are inherently non-permanent in nature and may be dismantled at any time in the interest of navigational safety. Pursuant to the said provision, the Captain of Ports Department had permitted the establishment of nine jetties pertaining to Respondent Nos. 8, 9, 12, 13, 15 and 16.

5. It is pertinent to note that these jetties enable the productive utilisation of otherwise unused water space, facilitating economic activity by local stakeholders and thereby contributing to the generation of substantial revenue for the State. The operation of such temporary jetties thus serves both a public and economic purpose while remaining within the regulatory framework prescribed under the Goa Port Rules, 1983.

6. I say that this Hon'ble Tribunal vide Order dated 07.07.2025 directed the Answering Respondent to file a report giving details of the 9 jetties mentioned in the present application.

Annexed hereto is a copy of the said Report marked as "Annexure

A"



7. I say that insofar as temporary or floating jetties are designed to be modular and detachable, capable of being installed and dismantled without causing any lasting alteration to the shore or riverbed.

8. I say that what has been stated in Paras 1 to 7 are true to my own knowledge and/or are based on documents/records available with the Respondent and the contents of the same are true and correct and nothing material has been concealed herein.

Solemnly Affirm on Oath

Place: Panaji, Goa.

Date: 10.11.2025

DEPONENT
Captain of Ports
Panaji-Goa

Identified by:

EXECUTED BEFORE ME

Reg. No. 19749 dt 10/11/25

Identified by: *K...*



PRO-VOY KAMAT
NOTARY, ISWAL TALUKA
STATE OF GOA INDIA
Reg. No. 195/2009 Dated 10/7/2009
License Expires on 10/7/2029

DETAILED REPORT

Sr. No.	Name of the Jetty	Respondent No.	NOC issued by the Captain of Ports Department
1	Mrs. Stephania Frois, Oceannaire Jetty	8	1. I-11017/F.P.J./1537 dated 18/06/2019 2. I-11017/F.P.J/2313 dated 30/09/2020
2	Shantam Holdings India Pvt. Ltd., Fun Cruise Jetty	9	I-11017/Shantam Holdings/COP/4308 dated 30/12/2022
3	Mr. Salis Francisco Fernandes, Salis Fernandes Jetty	10	Respondent has applied for permission of the jetty and the same is in progress
4	Mr. Jerry Fernandes, Jubert Jetty	11	NOC Not Issued
5	Smt. Maria Prudencia Luis Dias Fernandes, Dharma Jetty	12	Provisional NOC No. I-11017/F.J.(Penha de Franca)/NOC/04(2024)/2335 dated 20/09/2024 (valid for a period of six months) further extended for a period of another six months vide letter no.I-11017/F.J.(Penha de franca)/NOC/04(2024)/1840 dated 24/03/2025
6	Mr. Anubhav Sharma, Unknown Jetty for M/s. Milestone Resorts	13	I-11017/Jetty/Chorao/501 dated 16/2/2022
7	Champions Yatch Club Pvt. Ltd., Champion Jetty	14	The Respondent had applied for permission for jetty. The same is under Process
8	Mr. Siddesh Shripad Naik, Unknown Jetty	15	1. I-11017/Floating Jetty/2139 dated 16/09/2021 superceded by 2. I-11017/Floating Jetty/2941 dated 01/11/2023102041
9	Captain of Goa @ Captain Club Jetty, through its owner	16	1. Provisional NOC No. I-11017/F.J./S.E./3362 dated 18/12/2023 2. Final NOC No. I-11017/F.J./S.E./994 dated 27/02/2025


 (Shri. Octavio A. Rodrigues)
 Captain of Ports